GOVERNMENT OF INDIA CHEMICALS AND FERTILIZERS LOK SABHA

UNSTARRED QUESTION NO:4448
ANSWERED ON:17.12.2009
ISSUE OF OVERCHARGING NOTICES TO PHARMA COMPANIES
Bali Ram Dr.

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the National Pharmaceutical Pricing Authority (NPPA) had issued over-charging notices to Pharma companies in Jammu and Kashmir (J&K) for marketing the schedule formulations without approvals and without following the ceiling prices;
- (b) if so, whether the NPPA had also asked the drug controller, J&K to help in the recovery of overcharged prices;
- (c) if so, the details thereof;
- (d) the details of the companies, name of the product and the amount overcharged; and
- (e) the action being taken by the NPPA for the recovery of overcharged amount?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (e): As and when specific cases of sale of formulation packs at a price over and above the ceiling prices notified by National Pharmaceutical Pricing Authority (NPPA) /Government are brought to the notice of NPPA, the concerned companies are asked to explain the reasons for not following the ceiling prices and to submit the details of production and sales etc. of the overcharged product for initiating necessary action for recovery of the overcharged amount. The office of Drug Controller, Jammu and Kashmir was also requested by NPPA to take up the matter with respective companies. Based on the examination of the replies submitted by the companies, NPPA has issued demand notices for the confirmed overcharging cases to the following Pharma

companies, as per details given against each, in the State of Jammu & Kashmir.

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s. Name of the Company Product Demand Amount
No. name notices recovered
   issued (Rs. in Lakh)
   for
   (Rs. in
   Lakh)

1 Parenteral Pharma Dexagee 1.67 1.67
Pvt.Ltd. Ing.
   2ml Vial

2 Pharose Remedies Norfloxin 0.25 0.25
Ltd. Tab
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